

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "FRIDAY-A" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA Nos.3503, 3502/Del/2019 & 7413/Del/2017
Assessment Years : 2011-12, 2013-14 & 2014-15**

Amit Agarwal, KK-3, Kavi Nagar, Ghaziabad-201002. PAN-ADCPA6576A	Vs	ITO, Ward-1(5), Ghaziabad.
APPELLANT		RESPONDENT

**ITA No.1392/Del/2019
Assessment Year : 2015-16**

Mithun Agarwal (HUF), SC-7, Shastri Nagar, Ghaziabad-201002. PAN-AAHHM8316G	Vs	ITO, Ward-1(4), Ghaziabad.
APPELLANT		RESPONDENT

Appellant by	Sh.Shaliesh Gupta, Adv.
Respondent by	Sh.Jagdish Singh, Sr.DR
Date of Hearing	18.12.2020
Date of Pronouncement	18.12.2020

ORDER

PER G.S. PANNU, VP :

These four appeals by the different assesseees for the assessment years 2011-12, 2013-14, 2014-15 & 2015-16 are directed against the orders of learned CIT(A), Ghaziabad dated 22.02.2019, 22.02.2019, 31.10.2017, 31.12.2018 respectively.

2. The Ld. Counsel for the assessee, vide its letters dated 10.12.2020, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute

relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. Considering the aforesaid situation, the captioned appeals are consigned to records and treated as dismissed.

4. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment years is not ultimately resolved in terms of the aforesaid Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5. In view of the aforesaid, the appeals are consigned to record and, for statistical purposes, are treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 18th December, 2020.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI